

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM**

IA No. 1106/2020 in CP No.184/241/HDB/2020
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:
Mohammed Imtiyazuddin

...Petitioner

VS

M/s. Greenscape Mega Resorts Pvt Ltd & 16 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Mr. N Lakshmidhar for the Petitioner present. Ld. Counsel Mr. Y. Suryanarayana for R1, R5 & R6 present. Ld. Counsel Mr. V Venkatarami Reddy for R3 & 4 present. Ld. Counsel Mr. Sharad Sanghi for R8 to 11 & 15 present.

Written submissions along with case law on behalf of the Petitioner filed. Copy served. It is stated by Ld. Counsel Mr. Sharad Sanghi for R8 to 11 & 15 that certain new citations have been incorporated in the written submissions of the Petitioner which is now filed. As such, he had no occasion to deal with the same during the course of his oral submissions. Therefore, he prayed for leave to file additional submissions in so far as the additional citations mentioned in the written submissions are concerned. However, Ld. Counsel for the Petitioner denied filing additional citations along with the written submissions. Ld. Counsel Mr. Y. Suryanarayana submitted that written submissions for R5 & R6 are filed. Copy served.

In the circumstances, if there are any additional submissions/citations included in the written submissions now filed which were not referred to during the oral submissions, Ld. Counsel Mr. Sharad Sanghi is permitted to file a brief note confining only those additional citations before 20.03.2023. Matter adjourned to 21.03.2023 for additional written submissions.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**